

Through Video Conference via CISCO Webex

FIR No. 237/2017
PS : Malviya Nagar
U/s. 376(2) IPC & 6 rw 5/3 POCSO Act
St. Vs. Sumeet Kapoor

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Gurpratap Singh, Ld. Counsel for
applicant/accused

Present application has been filed by the applicant for extension for permission granted to the applicant vide order dated 06.02.2020 passed by Hon'ble Court of Sh. Saurabh Kulshreshta, Ld ASJ (POCSO).

It is stated that vide order dated 06.02.2020 permission was granted to the applicant to travel abroad for a period of three months from the date of his departure subject to certain conditions. Subsequently, after fulfilling the said criteria/conditions the applicant traveled to Chikago USA on 08.02.2020 and an intimation in this regard was also given to the Hon'ble Court. Now it is stated that in the wake of the COVID 19 pandemic the applicant is under complete lock down until end of May and hence the applicant has not been able to travel back to India in view of the said situation. Thus, it is prayed that the operation of order dated 06.02.2020 be extended for a period of three months or any other period thereby permitting the applicant to stay in Chikago USA.

Submissions made by Ld. Addl. PP for State.

Reply filed by IO also perused wherein it is stated that the permission granted for three months is due to expire on 07.05.2020. It is further stated that chargesheet has already

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been submitted.

Heard, considered.

It is clear that the accused was granted permission to travel abroad subject to certain conditions which have been fulfilled by the accused. The accused was to return on or before 07.05.2020 which he has not been able to due to the COVID 19 situation and hence considering the present situation the permission granted vide order dated 06.02.2020 is further extended for a period of two months considering the global lockdown. The accused shall continue to fulfill the conditions of order dated 06.02.2020 and shall continue to be represented by duly appointed counsel in case the hearing of his case is resumed after the opening of lockdown.

Application disposed of as allowed accordingly.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/SaketCourt
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 106/2010
PS : Fatehpur Beri
U/s. 307/34 IPC & 25/27 Arms Act
St. Vs. Arjun @ Bittoo

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Atul Gupta, Ld. Counsel for applicant/accused
Sh. K.S. Negi, Ld. Counsel for complainant

The present third application for grant of interim bail has been filed on behalf of accused/applicant Arjun @ Bittoo on ground of his serious health and COVID 19 situation. It is stated that the applicant is suffering from slip disc and his condition is deteriorating day by day.

Let report be called from Jail Superintendent with regard to medical condition of accused for **11.05.2020**.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 109/2010
PS : Fatehpur Beri
U/s. 302/506/34 IPC & 25/27 Arms Act
St. Vs. Arjun @ Bittoo

06.05.2020

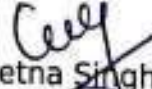
Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Atul Gupta, Ld. Counsel for applicant/accused

The present third application for grant of interim bail has been filed on behalf of accused/applicant Arjun @ Bittoo on ground of his serious health and COVID 19 situation. It is stated that the applicant is suffering from slip disc and his condition is deteriorating day by day.

Let report be called from Jail Superintendent with regard to medical condition of accused for **11.05.2020**.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 63/2020
PS : Fatehpur Beri
U/s. 376 IPC & 6 POCSO Act
St. Vs. Raju

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Faiyyad Ahmed, Ld. Counsel for
applicant/accused

The present application is a second application for grant of regular bail filed by the accused as the earlier application was withdrawn on 27.04.2020.

It is stated that the prosecutrix has not made any allegations in her statement u/sec. 164 of Cr.PC and hence as there is nothing to implicate the accused he be admitted to bail. It is further stated that the applicant is in custody since 08.03.2020.

Submissions on the bail application made by Ld. Addl. PP for State wherein he requests for calling of a fresh reply from IO with regard to any fresh statement made by prosecutrix for **08.05.2020**.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court and copy of this order be also sent to IO.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 12/2017
PS : Safdarjung Enclave
U/s. 376(D)/506/34 IPC
St. Vs. Sulaiman Ahmadi

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Rajiv Mohan, Ld. Counsel for applicant/accused

The present application has been filed by the accused for grant of interim bail for a period of two months on account of illness of his father and mother. It is stated that the father of the applicant is aged 69 years and he fell down in the bathroom and thereafter he has been advised complete bed rest and physiotherapy.

Report received from SI Ravinder Kumar as per which medical report from Dr. Vishal Nigham is still awaited as he was unavailable in the hospital. Hence, some more time has been sought for filing report.

Let report of doctor be filed by the IO for 08.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 436/17
PS : Safdarjung Enclave
U/s. 376/506/34 IPC
St. Vs. Vikas Balguhar @ Shammi

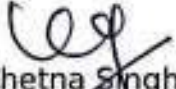
06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Jitender Tyagi, Ld. Counsel for applicant/accused

It is stated by Id. Addl.PP for State that report in the other FIR No.1187/2015 PS Hauz Khas is still pending. Hence let this matter be considered after report is received in case FIR No.1187/2015, PS Hauz Khas for **11.05.2020**.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 1187/15
PS : Hauzkhās
U/s. 302/307/506/34 IPC
St. Vs. Vikas Balguhar @ Shammi

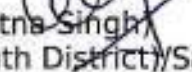
06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Jitender Tyagi, Ld. Counsel for applicant/accused

It is stated by Ld. Addl.PP for state that report has not been filed the IO in the present matter hence report in terms of order dated 28.04.2020 be called through IO/SHO for **11.05.2020**. Order dated 28.04.2020 be also sent to the IO/SHO for filing report.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court. Copy of order be also sent to IO/SHO.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District) Saket Court
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 23/2020
PS : Malviya Nagar
U/s. 307/34 IPC
St. Vs. Mohd Aqib

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Mujib Khan, Ld. Counsel for applicant/accused

Present application has been filed for grant of interim bail for a period of 45 days by the applicant on the ground that his father is a kidney patient and there is no one else in the family to look after the father of the applicant and hence, interim bail for 45 days be granted to the accused, who is in custody since 22.01.2020.

Submissions have been made by Id. Addl.PP for state.

Reply has been filed by the IO wherein the medical papers of the father of the accused has been verified.

Heard, considered.

It is clear that the accused has no other previous involvement apart from the present case and also clear that his father is suffering from kidney ailment as has been verified by the IO hence, the accused is admitted to interim bail for a period of 1 month/four weeks from today on furnishing bail bond in sum of Rs.30,000/- alongwith surety bond to the like amount to the satisfaction of concerned Duty Magistrate.

It is further stated that the interim bail of the accused shall be subject to the following conditions:-

- (1) That the accused shall not try to contact the complainant/victim or the witnesses or try to intimidate or harass the complainant in any manner.


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- (2) That the accused shall not leave Delhi without the permission of the court.
- (3) That the accused shall surrender before the Jail Superintendent on the immediate next date after expiry of one month from today i.e. 06.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court
06.05.2020

Through Video Conference via CISCO Webex

CIS-SC 7798/2016
FIR No. 239/16
PS : Fatehpur Beri
U/s. 302/120B/201/34 IPC
St. Vs. Ajay @ Sarwan

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Ms. Dolly Sharma, Ld. Counsel for applicant/accused

Reply not filed.

Let fresh report be called from Jail Superintendent for **11.05.2020**. Copy of previous order dated 02.05.2020 passed by Ld. District Judge Sh. Ramesh Kumar -1 be attached alongwith today's order for report to be filed in terms of order dated 02.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 1883/14
PS : Mehrauli
U/s. 302 IPC
St. Vs. Robin Massey @ Monu

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Girish Kumar, Ld. Counsel for applicant/accused

It is stated by way of present application that the interim bail be granted to the accused as his mother who is operated upon and the applicant belong to poor strata of the society and the trial is also at the fag end of defence evidence. It is further stated that now the trial has been delayed due to the lockdown and the applicant is only seeking interim bail for few days to look after his ailing mother who is in serious condition.

Reply by the IO has been filed wherein medical documents of the mother of the accused have been verified and as per the said verification there is no emergency or urgency with regard to the medical condition of the mother of the accused. There is no other ground at this stage to grant interim bail to the accused hence, interim bail application is dismissed

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 3/16
PS : Malviya Nagar
U/s. 307/201/34 IPC & 27/54/59 Arms Act
St. Vs. Prince Teotia

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. P.S. Rana, Ld. Counsel for applicant/accused

The present bail application on behalf of applicant has been filed for grant of interim bail for urgent treatment of the wound in his leg which requires plastic surgery/major surgery. Applicant wishes to get himself operated in a private hospital at his own expense. It is stated that permission was granted to him to get himself operated in Sir Ganga Ram Hospital by Hon'ble High Court of Delhi however, he could not be taken to Sir Ganga Ram Hospital due to outbreak of COVID 19.

Report was called from the concerned CMO with regard to whether the accused can be operated upon at DDU Hospital. The said report has been received as per which it is stated that the procedure at DDU is pending on account of non-willingness of inmate to undergo the said procedure as the inmate wanted surgery at a better hospital and hence he was referred to Sir Ganga Ram Hospital. It is stated that the problem of the inmate is increasing day by day and if the surgery is delayed the output of the surgery may be different.

It is clear from the report of the CMO that in order to avoid loss of movement in the leg of the applicant it is necessary that he is operated upon urgently. In any case, the

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interim bail has been sought for the purposes of surgery which is urgently required. Hence, considering the condition of inmate he be admitted to interim bail for a period of 45 days from today on furnishing bail bond in sum of Rs.50,000/- alongwith surety bond to the like amount to the satisfaction of concerned Duty Magistrate.

It is further stated that the interim bail of the accused shall be subject to the following conditions:-

- (1) That the accused shall not try to contact the complainant/victim or the witnesses or try to intimidate or harass the complainant in any manner.
- (2) That the accused shall not leave Delhi without the permission of the court.
- (3) That the accused shall surrender before the Jail Superintendent on the immediate next date after expiry of 45 days from today i.e. 06.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
06.05.2020

Through Video Conference via CISCO Webex

FIR No. 151/2018
PS : Safdarjung Enclave
U/s. 386/120B/34 IPC
St. Vs. Sachin Singh

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Ajay Kumar Mayer, Ld. Counsel for
applicant/accused
Sh. Anil Verma, Ld. Counsel for complainant.

The present application for bail has been filed on behalf of accused Sachin for grant of emergency bail. It has been requested by Ld. Counsel for accused that the same be treated as interim bail as it is stated that the accused falls within the criteria laid down by High powered committee headed by Justice Hima Kohli. It is stated that the accused was arrested on 28.06.2018 and he has been in custody for about 1 year and 10 months and thus squarely falls within the criteria of grant of interim bail.

On the other hand, Ld. Counsel for Complainant has vehemently opposed the grant of bail considering the nature of threats extended to the family of the complainant by the accused even after an FIR against him of kidnapping was registered at Faridabad.

Ld. Counsel for accused on the other hand has argued that in wake of the COVID 19 pandemic the jails are required to be decluttered and there is no other case registered against the applicant apart from the present case and the case which is pending at Faridabad. Ld. Counsel for accused states that he would abide by all conditions imposed by the court if interim bail is granted to the accused.

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6/5/2020

Through Video Conference via CISCO Webex

FIR No. 151/2018
PS : Safdarjung Enclave
U/s. 386/120B/34 IPC
St. Vs. Sachin Singh

06.05.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state
Sh. Ajay Kumar Mayer, Ld. Counsel for
applicant/accused
Sh. Anil Verma, Ld. Counsel for complainant.

The present application for bail has been filed on behalf of accused Sachin for grant of emergency bail. It has been requested by Ld. Counsel for accused that the same be treated as interim bail as it is stated that the accused falls within the criteria laid down by High powered committee headed by Justice Hima Kohli. It is stated that the accused was arrested on 28.06.2018 and he has been in custody for about 1 year and 10 months and thus squarely falls within the criteria of grant of interim bail.

On the other hand, Ld. Counsel for Complainant has vehemently opposed the grant of bail considering the nature of threats extended to the family of the complainant by the accused even after an FIR against him of kidnapping was registered at Faridabad.

Ld. Counsel for accused on the other hand has argued that in wake of the COVID 19 pandemic the jails are required to be decluttered and there is no other case registered against the applicant apart from the present case and the case which is pending at Faridabad. Ld. Counsel for accused states that he would abide by all conditions imposed by the court if interim bail is granted to the accused.



Submissions made by Ld. Addl. PP for State.

Reply filed by the IO as per which the bail order passed by Ld. Sessions Court Faridabad has been verified in the other case.

Written submissions filed by the complainant have also been perused.

Considering the directions passed by Hon'ble High Court of Delhi and considering the fact that the accused has already served more than one year in custody he is admitted to interim bail for 45 days from today on furnishing bail bond in sum of Rs.50,000/- alongwith surety bond to the like amount to the satisfaction of concerned Duty Magistrate.

It is further stated that the interim bail of the accused shall be subject to the following conditions:-

- (1) That the accused shall not try to contact the complainant/victim or the witnesses or try to intimidate or harass the complainant in any manner.
- (2) That the accused shall not leave Delhi without the permission of the court.
- (3) That the accused shall surrender before the Jail Superintendent on the immediate next date after expiry of 45 days from today 06.05.2020.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court. Copy of this order be also supplied to Ld. Counsel for accused through e-mail.


(Chetna Singh)
ASJ on duty (South District)/Saket Court
06.05.2020